

(2023) 06 GUJ CK 0073
In the Gujarat High Court
Case No : R/Criminal Appeal No. 1222 Of 2023

Chandrakantbhai Gorakhbhai Luha

APPELLANT

Vs

State Of Gujarat

RESPONDENT

Date of Decision : 22-06-2023

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 438

Indian Penal Code, 1860 — Section 504, 506(2)

Scheduled Caste And Scheduled Tribe (Prevention Of Atrocities) Act, 1989 — Section 3(1)(R), 3(1)(S), 3(2)(va)

Citation : (2023) 06 GUJ CK 0073

Hon'ble Judges : Nirzar S. Desai, J

Bench : Single Bench

Advocate : NK Majmudar, Himanshu Patel

Final Decision : Allowed

Judgement

Nirzar S. Desai, J

1. RULE. Learned APP waives service of notice of rule on behalf of the respondent - State.

2. Learned advocate Mr. Devansh Kakkad states that learned advocate Mr. Aadil Hussain Saiyed has received instructions to appear on behalf of the original complainant and seeks permission to file his Vakalatnama in the registry.

3. Permission as prayed for is granted. Registry is directed to accept the Vakalatnama of learned advocate Mr. Aadilhussain Saiyed appearing for the original complainant.

4. By way of the present application under Section 438 of the Code of Criminal Procedure, 1973, the applicant - accused has prayed for anticipatory bail in connection with the FIR bearing C.R.No.11823021230229 of 2023 dated 4.4.2023 registered with Sagbara Police Station, District : Narmada for the offence punishable under Section 504 and 506(2) of the Indian Penal Code and

under Section 3(2)(va), 3(1)(R) and 3(1)(S) of the Scheduled Caste and Scheduled Tribe (Prevention of Atrocities) Act, 1989.

5. Learned advocate appearing for the applicant submits that the nature of allegations are such for which custodial interrogation at this stage is not necessary. He further submits that the applicant will keep himself available during the course of investigation, trial also and will not flee from justice.

6. Learned advocate for the applicant on instructions states that the applicant is ready and willing to abide by all the conditions including imposition of conditions with regard to powers of Investigating Agency to file an application before the competent Court for his remand. He further submit that upon filing of such application by the Investigating Agency, the right of applicant accused to oppose such application on merits may be kept open. Learned advocate, therefore, submitted that considering the above facts, the applicant may be granted anticipatory bail.

7. Learned advocate Mr. Devansh Kakkad for learned advocate Mr. Aadil Hussain Saiyed appearing for the original complainant and learned Additional Public Prosecutor appearing on behalf of the respondent – State have vehemently opposed grant of anticipatory bail looking to the nature and gravity of the offence.

8. Having heard the learned advocates for the parties and perusing the material placed on record and taking into consideration the facts of the case, nature of allegations, gravity of offences, role attributed to the accused, without discussing the evidence in detail, at this stage, I am inclined to grant anticipatory bail to the applicant.

9. This Court has considered following aspects,

(i) as per the FIR itself, the applicant and the complainant who had husband and wife once upon a time had parted ways since 2016, as per the FIR after a period of six years, the applicant was called along with her husband to a Government Guest House at Sagbara and there the applicant has allegedly abused the complainant about her caste;

(ii) the aforesaid allegations are subject matter of evidence which can be considered at the stage of trial;

(iii) present applicant is serving as Deputy Sarpanch and is reputed person in the society;

(iv) the present applicant has shown readiness and willingness to co-operate with the investigation;

(v) as per the reading of the FIR, the present applicant and the complainant both are serving as Deputy Sarpanch and Talati-cum-Mantri in the Government and one of the reason behind the FIR, prima-facie seems to be an impression which the complainant was carrying that she was transferred because of political clout of the present applicant.

10. In the facts and circumstances of the present case, since the custodial interrogation of the applicant is not required, I am inclined to consider the case of the applicant.

11. This Court has also taken into consideration the law laid down by the Hon'ble Apex Court in the case of Siddharam Satlingappa Mhetre Vs. State of Maharashtra and Ors., reported at [2011] 1 SCC 694, wherein the Hon'ble Apex Court reiterated the law laid down by the Constitution Bench in the case of Shri Gurubaksh Singh Sibbia & Ors. Vs. State of Punjab, reported at (1980) 2 SCC 565.

12. In the result, the present application is allowed. The applicant is ordered to be released on bail in the event of their arrest in connection with FIR bearing C.R.No.11823021230229 of 2023 dated 4.4.2023 registered with Sagbara Police Station, District : Narmada, on executing a personal bond of Rs.10,000/- (Rupees Ten Thousand Only) with one surety of like amount on the following conditions:

(a) shall cooperate with the investigation and make himself available for interrogation whenever required;

(b) shall remain present at concerned Police Station on 27.6.2023 between 11.00 a.m. and 2.00 p.m.;

(c) shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the fact of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

(d) shall not obstruct or hamper the police investigation and not to play mischief with the evidence collected or yet to be collected by the police;

(e) shall at the time of execution of bond, furnish the address to the investigating officer and the Court concerned and shall not change residence till the final disposal of the case till further orders;

(f) shall not leave India without the permission of the concerned trial Court and if having passport shall deposit the same before the concerned trial Court within a week; and

(g) it would be open to the Investigating Officer to file an application for remand if he considers it proper and just and the learned Magistrate would decide it on merits;

13. Despite this order, it would be open for the Investigating Agency to apply to the competent Magistrate, for police remand of the applicant. The applicant shall remain present before the learned Magistrate on the first date of hearing of such application and on all subsequent occasions, as may be directed by the learned Magistrate. This would be sufficient to treat the accused in the judicial custody for the purpose of entertaining application of the prosecution for police remand. This is, however, without prejudice to the right of the accused to seek stay

against an order of remand, if, ultimately, granted, and the power of the learned Magistrate to consider such a request in accordance with law. It is clarified that the applicant, even if, remanded to the police custody, upon completion of such period of police remand, shall be set free immediately, subject to other conditions of this anticipatory bail order.

14. At the trial, the concerned trial Court shall not be influenced by the prima facie observations made by this Court in the present order.

15. Rule is made absolute to the aforesaid extent.

Direct service is permitted.